

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.06/111/2011
RT CP No.159/Chd/Hry/2017**

In the matter of

Janapriya Ghosh

...Petitioner

Vs.

M/s DLF Ltd. & others.

...Respondents

Present:: Ms. Parminder Kaur, Advocate for the Petitioner.
Mr.Manish Jain and Ms.Divya Sharma, Advocates for
for Respondent No.3.
Mr.Prabhjit Singh Gill, and Mr. Rohan Sharma, Advocates
for Respondent No.1

Ms.Parminder Kaur, Advocate filed Memo of Appearance for the petitioner and seeks time to file Power of Attorney. Let the needful be done within a week. Mr.Prabhjit Singh, Advocate with Mr.Rohan Sharma, Advocate filed Power of Attorney for Respondent No.1 with resolution of the Board of Directors. Mr.Manish Jain, Advocate filed Power of Attorney for R-3. There is no representation from R-2. Notice to Respondent No.2 was also sent for 01.08.2017 after the case was received by transfer by this Tribunal. The record shows that notice to this respondent was sent at the address mentioned in the petition and the same was returned with report 'addressee has left the address'. However, in the connected petition CP No.17/58/2013 / RT CP No.158/Chd/Hry/2017 this very respondent was served at Registered Office at 301-303, Mercantile House, 15-Kasturba Gandhi Marg, New Delhi-110001. The petitioner is directed to correct the Memo of Parties with the latest address of R-2 and send fresh notice to this

respondent for 04.10.2017 by Speed Post by collecting the notice from the Registry immediately along with copy of the petition and file affidavit of service along with postal receipts and track report of Post Office. **It be also directed in the notice that Respondent No.2 may file reply to the instant petition at least a week before the date fixed with copy advance to the counsel opposite.** The compliance be made within one week.

So far as R-1 and R-3 are concerned, the pleadings are complete.

List the matter for arguments on 04.10.2017 along with CP No.17/58/2013. It is made clear that no request for further adjournment shall be entertained. Miscellaneous applications shall be heard along with the main petition.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 06, 2017
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